

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

Minutes of NC-V meeting due for 05.02.2015 and actual held on 10.02.2015

The meeting No.40/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 05.02.2015 and actual held on 10.02.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Astt. Director	MSME
4.	Shri R.L. Meena, FTDO	DGFT

At the outset, the Minutes of NC-V Meetings No.37/AM-15 dated 15.01.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.40/AM-15 dated 05.02.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING : 40/84-ALC3/2014
NUMBER **MEETING DATE** :05.02.2015

	Case No.:5/10/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
1	HQ File :01/84/050/00060/AM15	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer date: 05.03.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.				

	Case No.:17/14/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
2	HQ File :01/84/050/00112/AM15	RLA File :07/24/040/00023/AM15/	Lic.No/Date:0710103821 30.04.2014	Defer date: 05.03.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) have sought some information from the firm vide their deficiency letter dated 28.01.2015.It was decided to wait for response of the firm and defer the case for re-listing on 05.03.2015.				



3	Case No.: 1/29/84-ALC3/2014	Party Name: BHARAT TISSUE PVT LTD.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File 01/84/050/00216/AM15/	RLA File : 07/24/040/00031/AM15/	Lic.No/Date:0510385549 30.04.2014	Defer date: 26.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.02.2015.

4	Case No.:13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File :01/84/050/00068/AM15	RLA File :05/23/040/00026/AM15	Lic.No/Date:0510385549 02.05.2014	Defer date: 26.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.02.2015.

5	Case No.:1/12/84-ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File :01/84/050/00090/AM15	RLA File :04/24/040/00245/AM14	Lic.No/Date:0410157852 12.05.2014	Defer Date: 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizer. On 29.09.2014 the Ministry of C& PC has issued a deficiency letter to the firm in this case. It was decided to wait for response of the firm and defer the case for re-listing on 05.03.2015.

6	Case No.:41/40/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File :01/84/050/00365/AM15	RLA File :07/24/040/00059/AM15/	Lic.No/Date:0710104996 11.06.2014	Defer date: 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME)..It was decided to defer the case for re-listing on 05.03.2015.

7	Case No.:5/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT. LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
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HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:0710105618 10.07.2014	Defer Date 05.03.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their comments. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 05.03.2015.			

Case No.:24/26/84- ALC3/2014	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
8 HQ File :01/84/050/00209/AM15	RLA File :03/94/040/00304/AM15	Lic.No/Date:0310786877 15.07.2014	Deferred date 05.03.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.03.2015.			

Case No.: 11/26/84- ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Rejected
9 HQ File : 01/84/050/00196/AM15	RLA File : 56/24/040/00018/AM15	Lic.No/Date:05610004333 16.07.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The D/o C&PC has sought some details /information from the firm vide their deficiency letter dated 22.10.2014. No further reference is received neither from the firm nor D/o C&PC. Therefore the committee was constrained to reject the case.			

Case No.:8/21/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
10 HQ File :01/84/050/00170/AM15	RLA File :35/24/040/00011/AM15	Lic.No/Date:3510044530 06.08.2014	Deferred date: 26.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.02.2015.			

11 Case No.: 27/26/84- ALC3/2014	Party Name: PREM FOOTWEAR PRIVATE	Meet No/Date:40/84- ALC3/2014	Status:
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	LIMITED	05.02.2015	Deferred
HQ File : 01/84/050/00212/AM15	RLA File : 02/24/040/00083/AM15	Lic.No/Date:0510388410 08.08.2014	Defer date: 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP & and M/o C&PC. Therefore it was decided to defer the case for re-listing on 05.03.2015.

	Case No.: 24/30/84- ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
12	HQ File : 01/84/050/00263/AM15	RLA File : 56/24/040/00023/AM15	Lic.No/Date:05610004370 11.08.2014	Defer date 05.03.2015.
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments and defer the case for re-listing on 05.03.2015.				

	Case No.: 25/26/84- ALC3/2014	Party Name:BHARAT SILKS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
13	HQ File : 01/84/050/00210/AM15	RLA File : 07/24/040/00189/AM15	Lic.No/Date:0710106540 25.08.2014	Deferred date 05.03.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 05.03.2015.				

	Case No.: 3/29/84- ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
14	HQ File : 01/84/050/00218/AM15	RLA File : 05/24/040/00271/A M15	Lic.No/Date:0510391070 11.09.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Measurement Chart, Calculation sheet and stage wise wastage of the manufacturing process of the export product are not given in the matter. Therefore it is decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

15	Case No.: 23/29/84-	Party Name: INDIX.	Meet No/Date:40/84-	Status:
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	ALC3/2014		ALC3/2014 05.02.2015	Deferred
	HQ File : 01/84/050/00238/AM15	RLA File : 03/94/040/00555/AM15	Lic.No/Date:0310789059 11.09.2014	Deferred date 05.03.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

16	Case No.: 20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00235/AM15	RLA File : 03/95/040/00500/AM15	Lic.No/Date:0310789096 12.09.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

17	Case No.: 19/36/84- ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00301/AM15	RLA File : 03/94/040/00421/AM15	Lic.No/Date:0310789417 18.09.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stage wise wastage have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

18	Case No.: 20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00236/AM15	RLA File : 03/95/040/00501/AM15	Lic.No/Date:0310789474 19.09.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stage wise wastage have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

19	Case No.: 2/33/84- ALC3/2014	Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
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HQ File : 01/84/050/00265/AM15	RLA File : 02/24/040/00124/AM15	Lic.No/Date: 0210204999 19.09.2014	Deferred date 05.03.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. The case stands for re-listing on 05.03.2015.

20	Case No.: 7/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00222/AM15	RLA File : 05/24/040/00281/AM15	Lic.No/Date:0510391321 24.09.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

21	Case No.: 1/40/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00325/AM15	RLA File : 03/94/040/00856/AM14	Lic.No/Date:0310789672 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their ID Note No. 37(5)/110/2014-15/22 dated 09.02.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Fabrics (Flax dyed fabrics/linen dyed fabrics)	4455.930 Kgs	100% Wet Spun linen yarn	4768 Kgs (including 7% wastage)

The lea of yarn/fabric should be match in export and import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

22	Case No.: 17/29/84-ALC3/2014	Party Name: PLASTENE INDIA LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00232/AM15	RLA File : 37/24/040/00001/AM15	Lic.No/Date:3710002520 29.09.2014	




Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of D/o C & PC vide their OM No. 46011/50/2010/PC-II dated 04.02.2015 as detailed below: -

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate Bulk Containers	2000 MT	Relevant Polypropylene Woven Fabric	1.02 Kg/kg content in the export product.
			P.P.Granules (for the manufacture of PP Yarn for stitching)	1.05 Kg/Kg content in the export product
			P.P.Granules (for the manufacture of Narrow weaving fabric for tape)	1.05 kg/kg content in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

23	Case No.: 12/29/84-ALC3/2014	Party Name: SONU EXIM PVT. LTD.,	Meet No/Date: 40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00227/AM15	RLA File : 05/24/040/00289/AM15/	Lic.No/Date: 0510391468 07.10.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that calculation sheet, measurement chart and justification of higher wastage of 10% has not furnished by the firm. Therefor a deficiency letter was issued to the firm on 03.02.2015. Therefore it was decided to wait for response of the firm and defer the case for re-listing on 05.03.2015.

24	Case No.: 14/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date: 40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00229/AM15	RLA File : 05/24/040/00310/AM15/	Lic.No/Date: 0510391518 09.10.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 05.03.2015.

25	Case No.: 1/33/84-ALC3/2014	Party Name: SWETA CHAUDHRY FIBRETEC	Meet No/Date: 40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00264/AM15	RLA File : 02/24/040/00116/AM15/	Lic.No/Date: 0210205049 09.10.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

26	Case No.: 8/33/84-ALC3/2014	Party Name: MITTAL POLYPACKS PVT. LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00271/AM15	RLA File : 02/24/040/00136/AM15/	Lic.No/Date:0210205075 20.10.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to C&PC for their comments. The case stands for re-listing on 05.03.2015.

27	Case No.: 22/40/84-ALC3/2014	Party Name: D. DÉCOR HOME FABRICS PVT LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00346/AM15	RLA File : 03/94/040/00655/AM15/	Lic.No/Date:0310790390 20.10.2014	Defer date: 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their views/comments. The case is deferred for relisting on 05.03.2015.

28	Case No.: 23/40/84-ALC3/2014	Party Name: D. DÉCOR HOME FABRICS PVT LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00347/AM15	RLA File : 03/94/040/00690/AM15/	Lic.No/Date:0310790391 20.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D. Note No. 37(5)/116/2014-15/24 dated 09.02.2015 as detailed below: -

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed woven blended fabrics of cotton/flax (net content of cotton 60% and flax 40% GSM 425 Gms +/- 10%)	200000 Kgs	Flax yarn 10 lea or 6 NM (Bleached/ pain)	8560 Kgs
			Reactive Dyes	300 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

29	Case No.: 7/33/84-ALC3/2014	Party Name: AMRIT EXPORTS PVT. LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00270/AM15	RLA File : 02/24/040/00134/AM15/	Lic.No/Date:0210205080 24.10.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

30	Case No.: 40/40/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT.LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00364/AM15	RLA File : 07/24/040/00262/AM15/	Lic.No/Date:0710106890 27.10.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

31	Case No.: 3/33/84-ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00266/AM15	RLA File : 02/24/040/00132/AM15/	Lic.No/Date:0210205104 29.10.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

32	Case No.: 21/40/84-ALC3/2014	Party Name: GINZA INDUSTRIES LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00345/AM15	RLA File : 03/94/040/00715/AM15/	Lic.No/Date:0310790777 05.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Other knitted or Crocheted fabrics containing 80% Nylon Filament yarn (40D/12F AA Grade) & 20% of Elastomeric / Lycra R Fiber Elastane Fiber DT ex 22DEN20Type.	30000 Kgs	Nylon filament yarn (40D/12FAA Grade) Elastomeric/lycra R fiber elastane fiber DT ex 22DEN20Type.	25200 Kgs 6300Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

33	Case No.: 26/40/84-	Party Name: UNIRAY	Meet No/Date:40/84-	Status:
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	ALC3/2014	MEDICAL LLP	ALC3/2014 05.02.2015	Deferred
	HQ File : 01/84/050/00350/AM15	RLA File : 03/95/040/00642/AM15/	Lic.No/Date:0310791039 13.11.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart. Therefore the firm may be asked for flow chart, CAD/CAM, justification for input item number 2 as 1.5 Sqm is claimed by the applicant for every Square meter of outer lining. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

34	Case No.: 1/36/84- ALC3/2014	Party Name: ABHIKRITI IMPEX PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00283/AM15	RLA File : 02/24/040/00163/AM15/	Lic.No/Date:0210205161 14.11.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

35	Case No.: 4/36/84- ALC3/2014	Party Name: SURE SAFETY INDIA PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00328/AM15	RLA File : 34/24/040/00201/AM15/	Lic.No/Date:3410040689 14.11.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

36	Case No.: 4/33/84- ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00267/AM15	RLA File : 02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP, DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

37	Case No.: 6/36/84- ALC3/2014	Party Name: AKASH DAS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File :	RLA File :	Lic.No/Date:0210205173	Deferred date

01/84/050/00288/AM15	02/24/040/00148/AM15/	17.11.2014	05.03.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP for their examination and comments. The case stands for re-listing on 05.03.2015.

38	Case No.: 6/33/84-ALC3/2014	Party Name: LINCON POLYMERS PVT. LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00269/AM15	RLA File : 08/24/040/00293/AM15/	Lic.No/Date:08101338596 18.11.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

39	Case No.: 19/40/84-ALC3/2014	Party Name: D. DÉCOR HOME FABRICS PVT LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00343/AM15	RLA File : 03/94/040/00750/AM15/	Lic.No/Date:0310791184 18.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D. Note No. 37(5)/117/2014-15/23 dated 09.02.2015, as detailed below: -

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Woven Blended fabrics of cotton / flax net content of cotton 60% and flax 40% (GSM 425 Gms +-10%)	45000 Kgs	Flax yarn 10lea or 6 NM(Bleached plain) Reactive Dyes	19260 Kgs 675Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

40	Case No.: 24/36/84-ALC3/2014	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00306/AM15	RLA File : 56/24/040/00048/AM15/	Lic.No/Date:5610004473 19.11.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

41	Case No.: 7/36/84-ALC3/2014	Party Name: SUPERHOUSE LTD	Meet No/Date: 40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00289/AM15	RLA File : 06/24/040/000022/AM15/	Lic.No/Date:0610037982 27.11..2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DIPP vide their OM No. 7/5/2014 –TSW dated 21.01.2015, as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed for 1 pair
1	Kids riding Breeches made of artificial leather cloth (The content of artificial leather cloth will be 6650 Kgs)	46666 Nos	Artificial leather cloth	6982.50 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

42	Case No.: 8/36/84-ALC3/2014	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date: 40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00290/AM15	RLA File : 06/24/040/000024/AM15/	Lic.No/Date:0610037985 28.11..2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DIPP vide their OM No. 7/3/2015 –TSW dated 20.01.2015, as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed for 1 pair
1	Gents shoes with upper of composition leather & Pu sole weight of sole 850 Gms.	40,000 Nos	Synthetic lining	1.75 Sq. feet
			Thermoplastic sheets for (1) counter	0.014 Sq. feet
			Thermoplastic sheets for (2) puffs	0.009 Sq. feet
			Sheet for making insole	0.05 Sq. feet
			Thermoplastic cement rod (Polyester)	0.011 Kg
			Polyol	0.515 Kg
			Isocynate	0.38335 Kg
			Catalyst	0.04505 Kg
			Pigment Paste	0.02635 Kg
			Release agent	00.03825Kg
			Toe caps (composite)	Net to Net




		Eyelets (D. Rings)	Net to Net
		Microfibre leather	Net to Net
		/Synthetic leather	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

43	Case No.: 20/40/84-ALC3/2014	Party Name: GEETANJALI WOOLENS PVT. LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00344/AM15	RLA File : 03/94/040/0000821/AM15/	Lic.No/Date:0310791537 28.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish net content of input item in export product. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

44	Case No.: 9/36/84-ALC3/2014	Party Name: R N R INTERNATIONAL	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00291/AM15	RLA File : 06/24/040/000384/AM15/	Lic.No/Date:0510392248 02.12.2014	Defer date: 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

45	Case No.: 10/36/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00292/AM15	RLA File : 05/24/040/00383/AM15/	Lic.No/Date:0510392247 02.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

46	Case No.: 13/36/84-ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00295/AM15	RLA File : 05/23/040/00394/AM15/	Lic.No/Date:0510392241 02.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

47	Case No.: 37/40/84-ALC3/2014	Party Name: GANGA ACROWWOOLS	Meet No/Date:40/84-ALC3/2014	Status: Approved
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	LIMITED	05.02.2015	
HQ File : 01/84/050/00361/AM15	RLA File : 30/24/040/00039/AM15/	Lic.No/Date:3010103253 03.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on repeat basis of case No. 22 decided in NC meeting number 29/84-ALC3/2014 dated 13.11.2014, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Dyed yarn (under worsted system)	4,00,000 Kgs.	Acrylic fibre 5-7D	4,44,000 Kgs.
			Mohair Tops 30-40Micron	1100Kgs
			Cationic Dyes 100% strength	8000Kgs
			Chemicals viz levelling agent softener, antistatic agent)	20000 Kgs.
			Wax Roll	800Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

48	Case No.: 5/36/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00287/AM15	RLA File : 35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

49	Case No.: 24/40/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00348/AM15	RLA File : 07/24/040/00308/AM15/	Lic.No/Date:0710107153 08.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

50	Case No.: 6/40/84-ALC3/2014	Party Name: PEDO CLOTHING COMPANY	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00330/AM15	RLA File : 03/95/040/00739/AM15	Lic.No/Date:0310791881 10.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

51	Case No.: 11/40/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00335/AM15	RLA File : 05/24/040/00397/AM15/	Lic.No/Date:0510392364 10.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 05.03.2015.

52	Case No.: 27/40/84-ALC3/2014	Party Name: EDOS INTERNATIONALTRADING COMPANY PVT LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00351/AM15	RLA File : 07/24/040/00327/AM15	Lic.No/Date:0710107157 10.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Shfd 003-Col-001 & Shfd 003-col-003 silk stretch georgette (dyed fabric)	29 Kgs	Hr-1164-1 GSM+-60 silk stretch georgette 92% silk & 8% lycra (griege fabric)	Net to Net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

53	Case No.: 44/40/84-ALC3/2014	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00368/AM15	RLA File : 10/24/040/00078/AM1	Lic.No/Date:1010058937 10.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP for their examination and comments. The case stands for re-listing on 05.03.2015.

54	Case No.: 15/40/84-ALC3/2014	Party Name: BENLON INDIA LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00339/AM15	RLA File : 05/23/040/00418/AM15	Lic.No/Date:0510392389 12.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon RW/Dyed Textured	47000 Kgs	Nylon filament (partially oriented yarn) 80 poy SD	48,880 Kgs (including 4% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

55	Case No.: 25/40/84-ALC3/2014	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00349/AM15	RLA File : 50/24/040/00014/AM1	Lic.No/Date:5010002172 12.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP and C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

56	Case No.: 36/40/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File : 01/84/050/00360/AM15	RLA File : 35/24/040/00028/AM15/	Lic.No/Date:3510044614 15.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D. Note No. 37(5)/114/2014-15/251 dated 09.02.2015,as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Mill made Industrial Work wear(summer pant) Woven Garments made out of 98% Cotton 2% Nylon fibre with white metal compound blended dyed fabric (260+-10% GSM), and 100% cotton dyed fabric, GSM 120+-10% with FR finish, quilted with SLT 9110 fabric made out of meta aramid fibre 955 and paramid fibre 5% GSM 100 (15000 pieces)	15000 Nos	1) Raw cotton nature fibre 2) Nylon fibre with white metal compound man-made fibre 3) Vat dyes 4) Flacon (FR chemicals) 5)Ukadan flame resistant chemicals 6)Silastal flame resistant chemicals 7) Ukanol 1606 8) Ukanol 1707	1) 19312.68 Kgs. 2) 286 Kgs. 3) 244.39 Kgs 4) 7202 Kgs (@ 442 gms/Kg of fabric 766 Kgs. (@ 47 gms/ Kg. of fabric) 65 Kgs. (@ 19 gms/ Kg. of fabric) 292.98 Kgs 243.7 Kgs

2	Mill made Industrial Work wear(summer jacket) Woven Garments made out of 98% Cotton 2% Nylon fibre with white metal compound blended dyed fabric (255+-10% GSM), and 100% cotton dyed fabric, GSM 120+-10% with FR finish, quilted with SLT 9110 fabric made out of meta aramid fibre 95% and paramid fibre 5% GSM 100 (10000 pieces)	10,000 Nos	9) Polyvinyl Alcohol	163 Kgs
			10)FR Threads	630 Kgs
			11)Meta Aramid Fibre	1316 Kgs
			12)Para aramid Fibre	69 Kgs
			13) Furnace Oil	As per fuel policy

Dyes and Chemicals mentioned in items of import at S.No.5 shall be restricted to 26% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

57	Case No.: 7/40/84-ALC3/2014	Party Name: MEENU CREATION	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00331/AM15	RLA File : 05/24/040/00427/AM15/	Lic.No/Date:0510392442 16.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart and stage wise wastage in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

58	Case No.: 12/40/84-ALC3/2014	Party Name: P.S. DAIMA & SONS	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00336/AM15	RLA File : 05/24/040/00422/AM1	Lic.No/Date:0510392434 16.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP for their examination and comments. The case stands for re-listing on 05.03.2015.

59	Case No.: 8/40/84-ALC3/2014	Party Name: RICHA & CO.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
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HQ File 01/84/050/00332/AM15	RLA File : 05/24/040/00431AM15	Lic.No/Date:0510392452 17.12.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Poncho made of 100% linen dyed woven fabric GSM =165+-10% (style No. 52063006)	1900 Nos.	100% linen dyed woven fabric GSM =165+-10%	4940 Sq. meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

60	Case No.: 35/40/84-ALC3/2014	Party Name: S. G. INTERNATIONAL	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00359/AM15	RLA File : 03/95/040/00762AM15	Lic.No/Date:0310792108 17.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Embroidery Badges, motifs and the like containing assorted Glass beads on 100% Nylon net , Net wt of assorted glass beads 247 Kgs & net wt of 100% nylon net 3 Kg	250 Kgs	Assorted Glass beads	249.470 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

61	Case No.: 34/40/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00358/AM15	RLA File : 03/95/040/00759/AM15	Lic.No/Date:0310782130 18.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

62	Case No.: 10/40/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00334/AM15	RLA File : 05/24/040/00438AM15	Lic.No/Date:0510392524 19.12.2014	




Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their letter No. 37(5)/113/2014-15/118 dated 06.02.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	88% Polyamide 12% Elastane Lace Knitted ladies other garments (fabric dyed GSM=90+-10%	25000 Nos.	88% Polyamide 12% Elastane Lace Knitted fabric dyed GSM=90+-10%	40071 Sq. meters (@ 1.60 Sqm perpiece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

63	Case No.: 14/40/84-ALC3/2014	Party Name: WILHELM TEXTILES INDIA PVT. LTD.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00338/AM15	RLA File : 05/24/040/00433/AM15	Lic.No/Date:0510392488 19.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

64	Case No.: 18/40/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00342/AM15	RLA File : 05/24/040/00436AM15	Lic.No/Date:0510392522 19.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	60% Viscose 40% Polyester woven ladies other garments (Top), Fabric dyed GSM =76+-10%	17704 Nos.	60% Viscose 40% Polyester woven Fabric dyed GSM =76+-10%	37163Sq. meters.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

65	Case No.: 38/40/84-ALC3/2014	Party Name: ABADI ENTERPRISES LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
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HQ File : 01/84/050/00362/AM15	RLA File : 04/24/040/00191/AM15/	Lic.No/Date:0410159911 19.12.2014	Deferred date 05.03.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

66	Case No.: 5/40/84-ALC3/2014	Party Name: MODERN APPARELS.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00329/AM15	RLA File : 03/95/040/00788/AM15/	Lic.No/Date:0310792252 22.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015

67	Case No.: 31/40/84-ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PBVT. LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00355/AM15	RLA File : 35/24/040/00441/AM15/	Lic.No/Date:0510392552 23.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the authorization issued in this case as per written comments of DC (MSME) vide their letter No. 37(5)/115/2014-15/21 dated 09.02.2015, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon/spandex Knitted Seamless Banduae with pad (contains total weight of nylon yarn 9200 Kgs)	2,00,000 Nos	Nylon/Spandex yarn 6,66/single (S&Z twisted) covered	11024Kgs
			Bra pad	202000 Pairs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

68	Case No.: 32/40/84-ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PBVT. LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00356/AM15	RLA File : 35/24/040/00443/AM15/	Lic.No/Date:0510392553 23.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. Vide their letter dated 11.02.2015 the DC (MSME) has issued a deficiency letter in this case for seeking some information/documents from the firm.

Therefore it was decided to wait for response of the firm. The case stands for re-listing on 05.03.2015.

69	Case No.: 39/40/84-ALC3/2014	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00363/AM15	RLA File : 05/24/040/00189/AM15	Lic.No/Date:0210205372 23.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Flax linen fabric(Grey)	1295Kgs	Flax yarn upto 80 lea/nm. Single ply double ply/multiply	1386 Kgs (including 7% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

70	Case No.: 42/40/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00366/AM15	RLA File : 07/24/040/00343/AM15/	Lic.No/Date:0710107259 23.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

71	Case No.: 28/40/84-ALC3/2014	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00352/AM15	RLA File : 05/23/040/00336/AM15/	Lic.No/Date:0710107273 24.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

72	Case No.: 13/40/84-ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00337/AM	RLA File : 05/23/040/00445/AM15/	Lic.No/Date:0510392593 26.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

73	Case No.: 3/40/84-ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00327/AM15	RLA File : 52/24/40/00051/AM15/	Lic.No/Date:5210041367 31.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

74	Case No.: 9/40/84-ALC3/2014	Party Name: INDO-BRITISH GARMENTS PT LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00333/AM15	RLA File : 52/24/40/00455/AM15/	Lic.No/Date:51100396226 30.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

75	Case No.: 29/40/84-ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00326/AM15	RLA File : 52/24/40/00052/AM15/	Lic.No/Date:5210041368 31.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

76	Case No.: 43/40/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00367/AM15	RLA File : 06/23/040/00029/AM15/	Lic.No/Date:0610038026 31.12.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

77	Case No.: 29/40/84-ALC3/2014	Party Name: PINNACLE CLOTHING CO.	Meet No/Date:40/84-ALC3/2014	Status: Deferred
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			05.02.2015	
	HQ File : 01/84/050/00353/AM15	RLA File : 05/23/040/00464/AM15/	Lic.No/Date:0510392664 01.01.2015	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

78	Case No.: 30/40/84-ALC3/2014	Party Name: PINNACLE CLOTHING CO.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Deferred
	HQ File : 01/84/050/00354/AM15	RLA File : 05/23/040/00463/AM15/	Lic.No/Date:0510392663 01.01.2015	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

79	Case No.: 16/40/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00340/AM15	RLA File : 05/24/040/00470/AM15	Lic.No/Date:0510392675 02.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Cotton Bleached woven fabric GSM-84+-10% (Style no. 365727/372358/372359)	8500 Nos.	100% Cotton Bleached woven fabric GSM-84+-10%	18105 Sq.meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

80	Case No.: 17/40/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00341/AM15	RLA File : 05/24/040/00469/AM15	Lic.No/Date:0510392674 02.01.2015	




Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 52% Linen 48% Viscose dyed knitted fabric GSM-150+-10% along with 100% Polyester dyed woven fabric GSM 110+-10% & 100% Polyester lace dyed net knitted fabric, GSM130+-10% (Style no. 372660-368860)	30,350 Nos.	52% Linen 48% Viscose dyed knitted fabric GSM-150+-10%	3035 Kgs
			100% Polyester dyed woven fabric GSM 110+-10%	31,868 Sq. meters
			100% Polyester lace dyed net knitted fabric, GSM130+-10%	2510 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

81	Case No.: 33/40/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 40/84-ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00357/AM15	RLA File : 05/24/040/00468AM15	Lic.No/Date:0510392673 02.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	88% Polyamide 12% Elastane Lace Knitted ladies dress with lining fabric dyed GSM=90+-10%	16000 Nos.	88% Polyamide 12% Elastane Lace Knitted fabric dyed GSM=90+-10%	34558 Sq. meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(82)

Case No.524	M/s Indorama Synthetics (India) Ltd, Nagpur
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/189/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorisation No.... dated ... ,	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

(83)

Case No.525	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/022/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(84)

Case No.526	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(85)

Case No.527	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418 dated 05.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(86)

Case No.528	M/s Chelsea Mills, Gurgaon
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(87)

Case No 529	M/s Chelsea Mills, Gurgaon
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(88)

Case No 530	M/s Chelsea Mills, New Delhi
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NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/067/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(89)

Case No 531	M/s Chelsea Mills, New Delhi
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/066/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. The case stands for re-listing on 05.03.2015.

(90)

Case No 532	M/s Micaply, Bhopal
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807 dated 16.12.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(91)

Case No.533	M/s SAS International, Gurgaon
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0410140594 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export item in his documents submitted to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 05.03.2015.

(92)

Case No.534	M/s S.A.N. International, New Delhi
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510333630 dated 27.11.2012	

Decision: The matter was earlier seen by the NC in its meeting held on 07.02.2013 and ratified the authorization. Now firm has requested to enhancement inputs allowed by the committee from 1.10 Sqm per piece to 1.80 Sqm per piece. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 05.03.2015.